

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.46/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 22nd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	EDELWEISS RECONSTRUCTION LIMITED V/S INDUSTRIES LIMITED	ASSET COMPANY M/S ALPS
UNDER SECTION	7 IBC	

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv.

: *For the Financial Creditor*

ORDER

Ld. Counsel representing the Financial Creditor is present physically.

1. Let notices be issued to the Respondent/ Corporate Debtor. Registry is directed to prepare the notice and the Learned Counsel for the Financial Creditor is permitted to collect the notice and serve it on the Respondent/ Corporate Debtor along with the application and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within one week and affidavit of service be filed within a week.
2. A period of two weeks is granted to the Respondent/ Corporate Debtor for filing reply from the date of receipt of notice, with an advance copy to be supplied to the Ld. Counsel representing the Financial Creditor. Thereafter, Financial Creditor, if required, would file rejoinder within one week.
3. Ld. Counsel representing the Financial Creditor also undertakes to file the record of default from the information utility/ NeSL before the next date of hearing.
4. Let the matter be adjourned for further hearing on 30th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

22nd July, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**